

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER

ITA No.5738/Del/2017
Assessment Year : 2013-14

Joint Commissioner of
Income Tax,
Special Range-1, New Delhi.

Vs. M/s ADM Agro Industries India
Pvt.Ltd.,
807, New Delhi House,
Barakhamba Road,
Connaught Place,
New Delhi – 110 001.
PAN : AAHCA6963E.

(Appellant)

(Respondent)

Appellant by : Ms. Ananya Kapoor, Advocate.
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : 25.03.2021
Date of pronouncement : 25.03.2021

ORDER

PER G.S. PANNU, VP :

This appeal by the Revenue for the assessment year 2013-14 is directed against the order of learned CIT(A)-32, New Delhi dated 27th June, 2017.

2. The assessee, vide letter dated 5th March, 2021, has intimated the Tribunal that it has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Act, 2020 (in short 'the Act') and requested for dismissal of the appeal of the Revenue.

3. Considering the aforesaid situation, the captioned appeal is consigned to records and treated as dismissed, as having become infructuous.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the parties shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law.

5. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 25th March, 2021.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar